

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 7

IA(I.B.C)/2899(CH)2023

In

CP (IB) No. 8/Chd/Pb/2019

(Admitted)

IN THE MATTER OF:

State Bank of India

... **Petitioner-Financial Creditor**

Versus

Gurdaspur Overseas Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 24.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant in : Mr. Nahush Jain, Advocate

IA(I.B.C)/2899(CH)2023

ORDER

IA(I.B.C)/2899(CH)2023

The present application has been filed by the Liquidator under Rule 11 of NCLT Rules, 2016 r/w Sections 32A, 35, 36 of IBC, 2016 seeking release of the property of corporate debtor by respondent/Deputy Commissioner, Gurdaspur on which lien/attachment has been made.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered

address attaching therewith copy of the application and the entire paper book and the copy of this order as well.

Dasti notice be also collected by learned counsel for the applicant and serve upon Deputy Commissioner, Gurdaspur within one week.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two days before next date of hearing, with a copy in advance to the counsel opposite.

Dasti notice be issued forthwith.

Let the matter be listed along with others IAs on 12.08.2024.

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**